

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (S.J.) No. 402 of 2006**

...

Sakruddin Mian & Ors.

..... Appellants

**Versus**

The State of Jharkhand

..... Respondent

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellants : Mr. Arvind Kumar Choudhary, Adv.

For the State : APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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05/26.03.2021 It has been submitted by the learned counsel for the appellants that as per his information, the appellant no. 3, Rasool Mian, S/o Late Jitu Mian has died.

Learned counsel for the State is directed to obtain instruction and file affidavit in the matter.

In the meantime, office is directed to prepare paper book and supply the same to both the parties.

Put up this case after four weeks.

**(Rajesh Kumar, J.)**

Kamlesh/